

Open Court

CENTRAL ADMINISTRATION TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD

Allahabad, this the 23rd day of August 2002.

Original Application No. 509/95

QUORUM:-

Hon'ble Maj. Genl. K.K. Srivastava (A.M)

Hon'ble Mr. A.K. Bhatnagar (J.M)

Tilak Dhari Prasad Son of Jai M. C. C.

in Diesel Locomotive Works, Varanasi.

..... Applicant

By Advocate. Shri P.K. Kashyap.

Versus

1. Union of India through General
Manager Diesel Locomotive Works,
Varanasi.

2. Chief Personnel Officer, Diesel
Locomotive Works, Varanasi.

..... Respondents

By Advocate. Shri A. Sthalekar.

ORDER (Oral)

Hon'ble Maj Genl. K.K. Srivastava, Member (A)

In this OA, filed under Section 19 of A.T. Act, 1985,
the applicant has prayed for the following relief:-

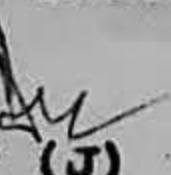
- (a) to direct the respondents to entertain the Scheduled Caste certificate No. 1096 dated 25/1/95 issued to the applicant and give him benefit of reservation of Scheduled caste as per provision of Railway Board's letters dated 20/4/70. The respondents may also be directed to enter the caste certificate in all official records for the purpose thereof.
- (b) to direct the respondents to give all promotions of higher Grades to the applicant according to reservation provisions which the Junior Scheduled

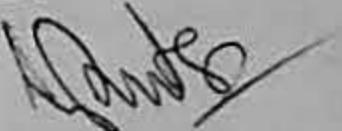
(c) caste employees have been given so far.
(d) to grant any other and further reliefs which this Hon'ble court may deem fit and proper.
(d) to grant cost of litigation in favour of the application against the respondents."

2. The Tribunal vide order dated 11/8/95 observed that the " Relief clause 8B is very vague and no such relief can be granted unless it is made specific." The learned counsel for the applicant had undertaken to delete this clause by filing a proper application. So far no application has been filed by the applicant in this regard even after a lapse of more than seven years.

3. It appears that the applicant is no more interested in prosecuting this case. On perusal of OA , we find that the relief claimed by the applicant is vague and does not merit any consideration.

4. In view of the aforesaid, the OA is dismissed.
There shall be no order as to costs.


Member (J)


Member (A)

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